EMPLOYEES' FAMILY PENSION (2ND A.MNDT.) SCHEME, 1976

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): I beg to lay on the Table a copy of the Employees' Family Pension (Second Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. G.S.R. 427 in Gazette of India dated the 20th March, 1976, under sub-section (2) of section 7 of the Employees' Provident fund and Family Pension Fund Act, 1952. See No LT-[Placed in Library. 10674/76.]

BOMBAY ELECTRICITY DUTY (GUJARAT AMENDMENT) ACT, 1976

कर्जा मंत्रालय में उप-मंत्री (प्रो० सिक्केंश्वर प्रसाद ) में गुजरात राज्य विधान मडल (शक्तियों का प्रत्यायोजन) ग्रीधिनियम, 1976 की धारा 3 की उपधारा (3) के भ्रन्तर्गत बस्वई विद्युत गुन्क (गजरात मशोधन) श्रीधिनियम 1976 (हिन्दी तथा भ्रयेजी सम्कर्ग) (1976 का राष्ट्रपति का श्रीधिनियम संया 6) की एक प्रति जी दिनाक 31 मार्च, 1976 के भारत के राजपत्र मं प्रकाशित हुआ था, मशा पटल पर रखना हु।

[Placed in Library. See No LT-10671/76.]

TAMIL NADU ADDITIONAL ASSESSMENT AND ADDITIONAL WATER-CESS (AMEND-MENT) ACT, 1976

प्रो० सिद्धेश्वर प्रसाद में, श्री केदार नाथ सिंह की घोर से, निमल नाडू राज्य विश्वान संडल (शिक्नियां का राष्ट्र पाजन) सिश्विनयम, 1976 की धारा 3 की उप धारा (3) के धन्नगैन तिम्पन इ सितिरक्त निर्धारण तथा प्रतिरिक्त जल उपकर (मंगोधन) प्रतिनियम, 1976 (हिन्दी तथा ध्रेमें सम्करण) (1976 का राष्ट्रपति का ध्रीधिनयम सम्या 4) की एक प्रति जो दिनाक 31 मार्च 1976 के धारत के राजपत्र में प्रशक्ति हुआ था, सभा पटल पर रखा ह ।

[Placed in Library, See No. LT-10670/76.]

NOTIFICATION UNDER CUSTOMS ACT, 1962 WITH EXPLANATORY MEMORANDUM

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHER-JEE): I beg to lay on the Table . copy of Notification No. 66/76-Customs [G.S.R 292(E)] (Hind) and English versions) published in Gazette of India dated the 14th April. 1976 under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [Placed in Libtary. See No. LT-10676/76.]

12.11 hrs.

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. SPEAKER: The Committee on Absence of Members from the Sittings of the House in their Twenty-sixth Report have recommended that leave of absence be granted to the follow-